

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).35242/2013

ATUL KUMAR GUPTA & ANR

Petitioner(s)

VERSUS

AMIT MOHAN MITTAL & ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 13/01/2014 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Amit Wadhwa, Adv.

Dr. Vinod Kumar Tewari,Adv.

For Respondent(s)

Mr. Anjani Kumar Singh, Adv.

Mr. Samir Ali Khan, Adv.

UPON hearing counsel the Court made the following

O R D E R

The learned counsel for the petitioners is present.

What gets revealed from the perusal of the office report is that although Mr. Samir Ali Khan, the learned Advocate has already filed the vakalatnama on behalf of the respondent No.1 yet he has neither filed the counter affidavit on his behalf nor has he appeared before this Court today.

As far as the other respondents are concerned, service is complete as against them but no one has entered appearance on their behalf. Viewed in that context, the matter shall be processed for listing before the Hon'ble Court on its own turn.

|

|

| (M.K. HANJURA)

|

|

| REGISTRAR

|

|rd

|

|

|